

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT – I

ITEM No.202- IA 872 of 2020
ITEM No. 203- IA 668 of 2020 in
IA 407 of 2020
In
CP(IB) 227 of 2018

Proceedings under Section 9 IBC

IN THE MATTER OF:

Jay Manek Steels

.....Applicant

V/s

Yogi Infrastructure Pvt Ltd

.....Respondent

Order delivered on 01/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Aditya Raval, Advocate &
: Ms. Nitu Chaturvedi, Advocate
For the Respondent :

ORDER

IA 872 of 2020 & IA 668 of 2020 in IA 407 of 2020

Learned Counsel for the applicant submits that now the matter before the Hon'ble Supreme Court is adjourned to 30.05.2024. Hence, requested that these matters be adjourned again beyond the date.

Re-list on 28.06.2024

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SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)